

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Q. A. No. 350/1998

New Delhi, this 17th day of February, 1998

Hon'ble Shri S. P. Biswas, Member (A)

(2)

Suresh Chandra
s/o Shri Narayan Dutt
Servant Qrs. Teemurti Compound
Delhi

.. Applicant

(By Advocate Ms. Richa Goel)

Versus

Union of India, through

1. Secretary
Dept. of Revenue
CBEC, New Delhi

2. Commissioner
Customs & Central Excise
Mangal Pandey Nagar, Meerut

3. Superintendent
Customs & Central Excise
Mangal Pandey Nagar, Meerut

4. Inspector
Customs & Central Excise
Mangal Pandey Nagar, Meerut

.. Respondents

ORDER (oral)

The applicant who was working as a casual labourer with the respondents since May, 1995, claims to have completed 206 days of continuous work. He has subsequently been disengaged in July, 1997 by a verbal order. Applicant contends that because of his continuous work with the respondents for more than 206 days, he was entitled for conferment of temporary status, which was not given. He claims to have been working with the respondents satisfactorily for the last 3 years and he was entitled to be regularised in view of the direction of the Hon'ble Supreme Court, applicant contends.

2. It is seen from the records made available to us that the applicant has not made any effort in agitating his grievance before the respondents and seek relief through alternative remedy available to him in law. Applicant is also willing to make a fresh comprehensive representation detailing his grievances alongwith proof thereof. If he does so within a month, respondents shall consider the same in accordance with rules and dispose of the same with a speaking order within a period of six weeks from the date of receipt of the representation.

The OA is disposed of as aforesaid at the admission stage. No costs.


(S. P. Biswas)
Member (A)

/gtv/